

Ministry of Finance
Department of Expenditure

RAJYA SABHA

UNSTARRED QUESTION NO.678

TO BE ANSWERED ON, 13TH DECEMBER, 2022/ 22 AGRAHAYANA, 1944 (SAKA)

COMMENTS SOUGHT BY DOP&PW FROM DOE ON NPS

QUESTION

678: Shri Neeraj Shekhar:

Shri Javed Ali Khan

Will the Minister of *Finance* be pleased to state:

- (a) whether Department of Expenditure (DoE) had received reference from DoP&PW during August, 2022 for concurrence/comments for issuing general orders for exclusion of Central Government employees from the purview of NPS and to cover them under OPS whose advertisements for recruitment were issued on or before 31.12.2003;
- (b) if so, the details thereof;
- (c) whether reference has been returned back to DoP&PW for clarification in October 2022;
- (d) if so, the reasons placed on record therefor;
- (e) whether DoE has received reply to its query from DoP&PW;
- (f) if so, whether concurrence has been accorded; and
- (g) if not, the reasons for delay?

ANSWER

MINISTER OF STATE FOR FINANCE

(SHRI PANKAJ CHOUDHARY)

- (a) Yes Sir.
- (b) DoP&PW sought approval of this Department for inclusion of Central Government employees selected against the vacancies notified or advertised prior to 01.01.2004, under Central Civil Services (Pension) Rules, 1972.
- (c) Yes Sir.
- (d) DoP&PW was requested to re-consider their proposal in the light of the observation of this Department relating to change in cut-off date from 01.01.2004 to 22.12.2003 i.e. date of notification of NPS for granting benefit of OPS to eligible beneficiaries.
- (e) Yes Sir. The revised proposal from DoP&PW was received in DoE in November 2022.
- (f) Yes Sir. The proposal has been concurred in by this Department.
- (g) Does not arise.

